HIGH COURT OF MANIPUR
AT IMPHAL

N O T I F I C A T I O N

Imphal, the 3rd November, 2026

HCM/Misc./89-Estt(V)/ : In compliance with the order dated 15.10.2026 passed by the Hon'ble Supreme Court in M.A. Nos. 1889–1891 of 2025 in Civil Appeal Nos. 3640–3642 of 2025, *Periyammal (Dead through LRs) & Ors. v. V. Rajamani & Anr.*, all Executing Courts in the State of Manipur are hereby directed to call for affidavits of assets from judgment-debtors under Order XXI Rule 41(2) of the Code of Civil Procedure, 1908, in Form No. 16A of Appendix E.

By orders etc.,

Sd/-

(OJESH MUTUM)
REGISTRAR GENERAL
HIGH COURT OF MANIPUR
Imphal, the 3rd November, 2026

Endt. HCM/Misc./89-Estt(V)/ 23406(A)

Copy to:

1. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
2. The P.S. to Hon'ble Mr. Justice A. Bimol Singh, Judge, High Court of Manipur.
3. The P.S. to Hon'ble Mr. Justice A. Guneshwar Sharma, Judge, High Court of Manipur.
4. All the District & Sessions Judges, Manipur/ Judges, Family Courts/Judges, ND&PS, Manipur/ Member Secretary, MASLSA/ Presiding Officer, MACT/Revenue/Cooperative Tribunal/ Addl. District & Sessions Judges (FTCs).
5. All the Registrars, High Court of Manipur.
6. All the Joint Registrars, High Court of Manipur.
7. All the Chief Judicial Magistrates/Civil Judges (Sr. Divn.).
8. All JMFCs/Civil Judges (Jr. Divn.).
9. All the Deputy Registrars, High Court of Manipur.
10. System Analyst, High Court of Manipur.
    - ***for uploading on the website.***
11. All the Superintendent, High Court of Manipur.
12. Concerned File/Guard File.

03/11/26

REGISTRAR GENERAL
HIGH COURT OF MANIPUR